

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.M.A. 288/97
(O.A. 833/97)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

HRIDAY RANJAN BISWAS

VS.

UNION OF INDIA AND ORS.

For the applicant : Mr. B.P. Saha, counsel

For the respondents : Ms. K. Banerjee, counsel

Heard on : 20.7.99


Order on : 20.7.99

ORDER

Heard ld. counsel for both sides.

2. Ld. counsel Ms. K. Banerjee, appearing on behalf of the respondents, submits that there is a typographical mistake in the first line of page-5 of the judgment dated 10.6.99 in M.A.No.288/97(O.A.No.833/97). Referring to the said judgment, she further submits that the word 'per month' in the first line of page-5 of the order should be 'per annum' and necessary correction may be done for that purpose.

3. After considering the submissions of the ld. counsels for both sides, the prayer of the ld. counsel Ms. Banerjee regarding such correction is allowed. So, the expression of the word 'per month' in first line of page-5 of the judgment dated 10.6.99 should be read as 'per annum' and this order shall be treated as part of the original order dated 10.6.99.


(D. PURKAYASTHA)
MEMBER(J)

s.m.